

PROFORMA FOR DECLARATION OF ASSETS

(As on 31-03-2012)

Name Of Officer(in Full) : PRASHANT KUMAR SHIVHARE

Date Of Birth : 02/07/1978

Present post held : CIVIL JUDGE CLASS-2, RAJIM (C.G.)

Immovable Property

Name Of District Sub-Division Taluka and Village in Which property is situated	Name Of detail Of Property		If not in own name, state whose name held and his/her relationship to the Govt. Servant	how acquired? Whether by purchase lease mo inheritance, gift or otherwise with details of pers whome acquired
	Housing and other building	Land		
1	2	3	4	5
DISTRICT DANTEWADA TALUKA - GEEDAM VILLAGE - HARAM CHHATTISHGARH	HOUSE - - 2500 Sq. Feet Builtup Area Aproximate Value :- 50,00,000/-	Agricuture Land 8.62 Acre Aproximate Value :- 70,00,000/-	<u>HOUSE</u> :- SHRI SHITAL PRASAD SHIVHARE (FATHER). <u>AGRICULTURE LAND (JOINT)</u> (1) SHRI SHITAL PRASAD SHIVHARE (FATHER) (2) SHRI HARISHCHANDRA SHIVHARE (UNCLE)	<u>HOUSE (ONLY LAND)</u> PERCHASED FROM :- Mr. MURARILAL GOYAL date :- 13/03/1997 <u>AGRICULTURE LAND</u> PERCHASED FROM :- (1) HIRMA S/o DEVNATH (2) ITWARI S/o DEVNATH (3) PHULO W/o DEVNATH } :- date 22/12/1993

Movable Property (Valued Above 25,000/-)

Name Of Article

SANTRO Xing XL CAR - REG. NO. - CG-17-C-1124 - CURRENT VALUE - 2,50,000/- (Financed by S.B.I. Branch Jagdalpur)

Jewellery (Lump Sum)

Jewellery (Worth Rs.) :- 6,00,000/- (Gold) - 50,000/- (Silver) - Both are ancestral property and Stridhan

Shares/Debenture

Name Of Issuing Company

No. Of Share

NIL

Life Insurance Policy & Other

Name Of Company

Amount

(1) L.I.C. OF INDIA:- POLICY NO. :- 383184146

5,00,000/- (Premium 26199/- Annual)

(2) L.I.C. OF INDIA :- POLICY NO. :- 385241753
(MONEY PLUS)

TOTAL INVESTMENT :- 60,000/- (From 2007 To 2009 Per Year 20,000/-)

Bank Deposits/Securities & Investments

Name Of Bank

City

Amount

1) Fix Deposit

NIL

2) Saving Bank A/Cs

STATE BANK OF INDIA NAWAPARA RAJIM (C.G.)

5,11,929/- (On 31/03/2012)

3) PPF

NIL

4)GPF

NIL

5)NSS

NIL

6) Others (CPF)

AS PER OFFICIAL RECORD.

1 In case where it is not possible to assess the value accurately the approximate value in relation to the present condition may be indicated
 Note:- The expected declaration of assets is subject to Provisions of C.G. Civil Services (Conduct) Rules 1965.

Signature & Date

प्रशान्त कुमार शिवहरे

 व्यवहार न्यायाधीश वर्ग दो
 सजिम, जिला-गरियाबंद (छ.ग.)